

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AGRON INDIA LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Edge Brand Architects (India) Private Limited
2.	Date of incorporation of corporate debtor	24/05/2011
3.	Authority under which corporate debtor is incorporated /registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74900MH2011PTC217850
5.	Address of the registered office and principal office (if any) of corporate debtor	Pent House No. 1004-B, Plot no. 32/33, Sector 11, CBD, Thane, Thane, Thane, Maharashtra, India, 400614
6.	Date of closure of Insolvency Resolution Process	23.04.2024
7.	Liquidation commencement date of corporate debtor	24.04.2024 (Order received on 09.05.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Atul Naik IBBI Reg. No.: IBBI/IPA-003/ICAI-N-0385/2021-2022/14011
9.	Address and e-mail of the liquidator, as registered with the Board	Address of IP reg. with IBBI: Flat no 207, A Wing, Kavya Residency, Vihang Valley Phase 1, Sai Nagar, Anand Nagar, Kasarvadavli, Thane, Maharashtra ,400615 Email Id registered with IBBI: annaik129@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Process specific Email Id - edgebrandliq@gmail.com Process specific address: AAA Insolvency Professionals LLP, 144-B, 14th Floor, Mittal Court, Nariman Point, Mumbai 400021
11.	Last date for submission of claims	08.06.2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Edge Brand Architects (India) Private Limited on 24.04.2024 (Order received on 09.05.2024).

The stakeholders of Edge Brand Architects (India) Private Limited are hereby called upon to submit their claims with proof on or before 08.06.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Atul Naik

Liquidator in the matter of

Edge Brand Architects (India) Private Limited

IBBI Reg. No.: IBBI/IPA-003/ICAI-N-0385/2021-2022/14011

AFA No.: AA3/14011/02/051224/301052 (Valid up to 05th December, 2024)

Process specific Email Id – edgebrandliq@gmail.com

Process specific address:

AAA Insolvency Professionals LLP, 144-B,

14th Floor, Mittal Court, Nariman Point, Mumbai 400021

Address of IP registered with IBBI: Flat no 207, A Wing, Kavya Residency, Vihang Valley
Phase 1, Sai Nagar, Anand Nagar, Kasarvadavli, Thane, Maharashtra - 400615

Email Id registered with IBBI: annaik129@gmail.com

Date: 13.05.2024

Place: Mumbai